HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 387 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated. 09-01-2025, in WP.No.9812 of 2019. on the file of the High Court.

Between:

1. The Chairman and Managing Director, Electronics Corporation of India Ltd., ECIL, Hyderabad-62.
2. Director Personal Group, Electronics Corporation of India Limited, ECIL, Hyderabad-62
3. Head Personal Group, Electronics Corporation of India Limited, ECIL, Hyderabad-62
4. Electronics Corporation of India Ltd., Rep. by its Managing Director, Hyderabad Telangana-500762

...APPELLANTS/RESPONDENT NO.1 TO 4

AND

1. P. Ramu, S/o: P. V. N. Charyulu, Aged 47 years, Occ. Casual Worker, R/o Plot No. 26, Kamalanagar, Vanasthalipuram, Hyderabad-500 070
2. L. Lakshminarayana, S/o K. Koteswara Rao Aged 46 years, Occ. Casual workers, R/o H. No. 8-3-231/427, B-Block, Sri Krishna Nagar, Yusufguda, Hyderabad-45

....RESPONDENTS/PETITIONER NO.1 &2

3. Regional Labour Commissioner, Govt. of India, ATI Campus, Shivam Road, Hyderabad

...RESPONDENT/RESPONDENT NO.4

4. C. Yadagiri, S/o C. Sailoo, aged 47 years, Occ. Sweeper in ECIL, Hyderabad H. No. 3-62, Keesara Village, Ranga Reddy District, Telangana State-501301

...RESPONDENT/RESPONDENT NO.5

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned order made in W. P. No. 9812 of 2019 dated 09-01-2025 pending disposal of the Writ Appeal.

Counsel for the Appellants: SRI G. VIDYA SAGAR, REPRESENTS SRI D. RAVISHANKAR RAO

Counsel for the Respondent Nos.1 and 2: SRI R. DHEERAJ SINGH, REPRESENTS SRI C. VIDYADHAR BHATT

Counsel for the Respondent No.3: SRI B. MUKHERJEE, REPRESENTS SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

The Court Delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.387 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri G. Vidya Sagar, learned Senior Counsel represents Sri D. Ravishankar Rao, learned counsel for the appellants; Sri R. Dheeraj Singh, learned counsel represents Sri C. Vidyadhar Bhatt, learned counsel for respondent Nos.1 and 2 and Sri B. Mukherjee, learned counsel represents Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.3.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that paragraph No.12 of the impugned order dated 09.01.2025 passed by a learned Single Judge of this Court in W.P.No.9812 of 2019 may be modified by directing the appellants/employer to consider the case of the writ petitioners/respondent Nos.1 and 2 herein for regularization within a stipulated time. This modification may

be made in place of direction by the Court itself to regularize the writ petitioners.

4. In view of consensus arrived at, paragraph No.12 of the impugned order stands modified and the appellants/employer shall consider the claim of the writ petitioners for regularization and pass a speaking order within ninety days from today. It is made clear that once the writ petitioners are directed to be reinstated into service, their services shall be treated to be continued from the date they were dismissed from service.

5. The Writ Appeal stands **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-I. NAGA LAKSHMI
JOINT REGISTRAR

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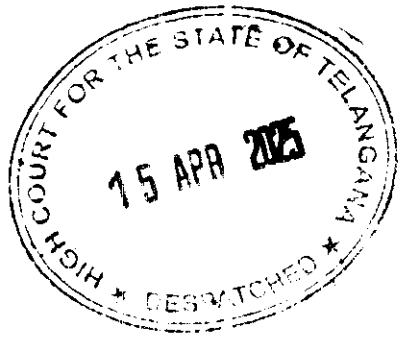
To,

1. Regional Labour Commissioner, Govt. of India, ATI Campus, Shivam Road, Hyderabad
2. One CC to Sri D. Ravishankar Rao, Advocate [OPUC]
3. One CC to Sri C. Vidyadhar Bhatt, Advocate [OPUC]
4. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India[OPUC]
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HIGH COURT

DATED:09/04/2025



JUDGMENT

WA.No.387 of 2025

DISPOSING THE WRIT APPEAL

WITHOUT COSTS

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